


**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RUKMINI IRON PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	SAROHA PRINTING AND PACKAGING PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	29/10/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi India, under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor	U22190DL2012PTC244120
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Flat No 2353, Sector- B, Pocket-II Vasant Kunj New Delhi 110070
6.	Insolvency commencement date in respect of corporate debtor	15.09.2022
7.	Estimated date of closure of insolvency resolution process	13.03.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajit Kumar Reg No: IBBI/IPA-003/IP-N00062/2017-18/10548
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add – 1A, Sanskriti Apartment GH-22, Sector 56, Gurugram, Haryana 122011 Email – cmaajitjha@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office Address – Sun Resolution Professionals Pvt. Ltd. 83, National Media Centre, Shanker Chowk, Nr. Ambiance Mall / DLF Cyber City, Gurugram – 122002 Email – cirp.saroaha@gmail.com
11.	Last date for submission of claims	29.09.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) NOT APPLICABLE
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of SAROHA PRINTING AND PACKAGING PRIVATE LIMITED on 15th September, 2022.</p> <p>The creditors of SAROHA PRINTING AND PACKAGING PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 29th September, 2022 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NA] in Form CA.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>		
<p> Ajit Kumar Interim Resolution Professional Regn No.:IBBI/IPA-003/IP-N00062/2017-18/10548 Date: 16th September, 2022 Place: Gurugram</p>		